

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

113(ND)2017

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2019.**

**NAME OF THE COMPANY: Naveen Kapoor V/s. M/s. Prima Technologies
Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:		Mr. Puneet Singh Bindra, Mr. Kapil Chaudhary, Mr. Sanampreet Singh, Advocates for the Petitioner.		
		Mr. Sumit Pahwa, Mr. Varun Sharma, Mr. Shrinjen Hooda, Advocates for the Respondent.		

ORDER

Quotation has been precured by the respondents carrying out forensic audit. The earlier suggestions for appointing E & Y or Grant Thornton had quoted fees xxxxxwhich were very high. A list of seven Audit Firm with their quotations has been placed on record. Both the parties are agreeable to engage the firm Luthra & Luthra LLP for the purpose of the Special audit.


The scope of work with specific reference to the allegations of can be tendered siphoning of funds to the firm by the petitioner who may also appear before the Auditor at an appointed time. Upon finalization of the audit report the Auditor shall also carry out valuation of the share. This is considered expedient as it is


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difficult for the parties to co-exist and in view of the deadlock the option for a buy-in and buy-out can be explored. The Audit Report shall be placed before this Bench within 4 weeks of approached by the parties.

To come up for further consideration on 31.05.2019.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)